

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1604
ANSWERED ON:01.12.2006
REQUESTS FROM STATES TO DEFER RECOVERY
Pathak Shri Brajesh

Will the Minister of FINANCE be pleased to state:

- (a) whether the Union Government has received any representation from State Governments to defer recovery of the amount due to the Union Government;
- (b) if so, the details thereof; and
- (c) the action taken or proposed to be taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE SHRI (PAWAN KUMAR BANSAL)

(a) to (c): Government of Uttar Pradesh has claimed debt waiver for 2006-07 under Twelfth Finance Commission (TFC) recommendation during the current financial year and requested Government of India to allow the State to defer the repayments due for the remaining period of the current financial year till a decision is taken in this regard. TFC recommended Debt Waiver subject to the States fulfilling certain conditions. Thus,, the eligibility of Debt Waiver can only be determined as and when these conditions are fulfilled. Therefore the repayment due by the State can not be deferred in anticipation.